

IN THE INCOME TAX APPELLATE TRIBUNAL
RAIPUR BENCH, RAIPUR – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

ITA No.152/RPR/2017

निर्धारण वर्ष / Assessment Year : 2009-10

Shri Mahesh Prasad Singh Prop: M/s. Mahesh Prasad Singh & Coal Co., Banaras Road, Budhia Dharamkanta, PO Ambikapur, Dist. Surguja (C.G.) PAN : BBVPS9072H	Vs.	ITO, Ambikapur (C.G.)
Appellant		Respondent

Assessee by None (Withdrawal application)
Revenue by Shri Sanjay Kumar

Date of hearing 02-07-2021
Date of pronouncement 02-07-2021

आदेश / ORDER

This appeal by the assessee is directed against the order passed by the CIT(Appeals), Bilaspur on 28-02-2017 in relation to the assessment year 2009-10.

2. Before us, the assessee has filed a letter dated 19-05-2021 seeking permission to withdraw the appeal as he had received Form No.3 under 'Vivad Se Vishwas Scheme' under The Direct Taxes Vivad Se Vishwas Act, 2020. The relevant contents of such letter, read as under :

"I have opted for Vivaad se Vishwas Scheme under Direct Tax Vivaad se Vishwas Act, 2020. The Form 1 and 2 for the same has already been filed on 26/12/2020 and Form 3 is issued by the AO on

13/03/2021. The amount of Rs.1,36,636.00 is payable by me as per Form 3 issued by the AO and the same shall be paid before the specified date as per VSV scheme i.e. 30/06/2021. The copy of Form 3 is enclosed herewith for your reference and record.

Therefore, I want to withdraw the appeal. Hence, kindly issue a certificate of withdrawal of appeal so that I can file it with the designated authority under Vivaad se Vishwas scheme and the appeal can be disposed under the said scheme.”

3. On perusal of the above letter and having no objection from the side of ld. DR, we allow the request of assessee to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the open Court on 2nd July, 2021.

Sd/-
(PARTHA SARATHI CHAUDHURY)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 2nd July, 2021
GCVSR

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(Appeal), Bilaspur
4. The Pr. CIT, Bilaspur
5. The DR, ITAT, Raipur;
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	02-07-2021	Sr.PS
2.	Draft placed before author	02-07-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		